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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

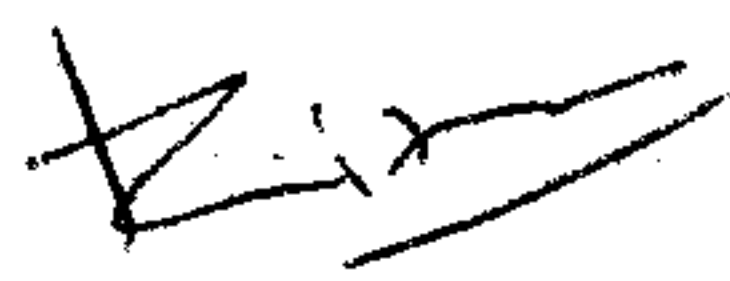


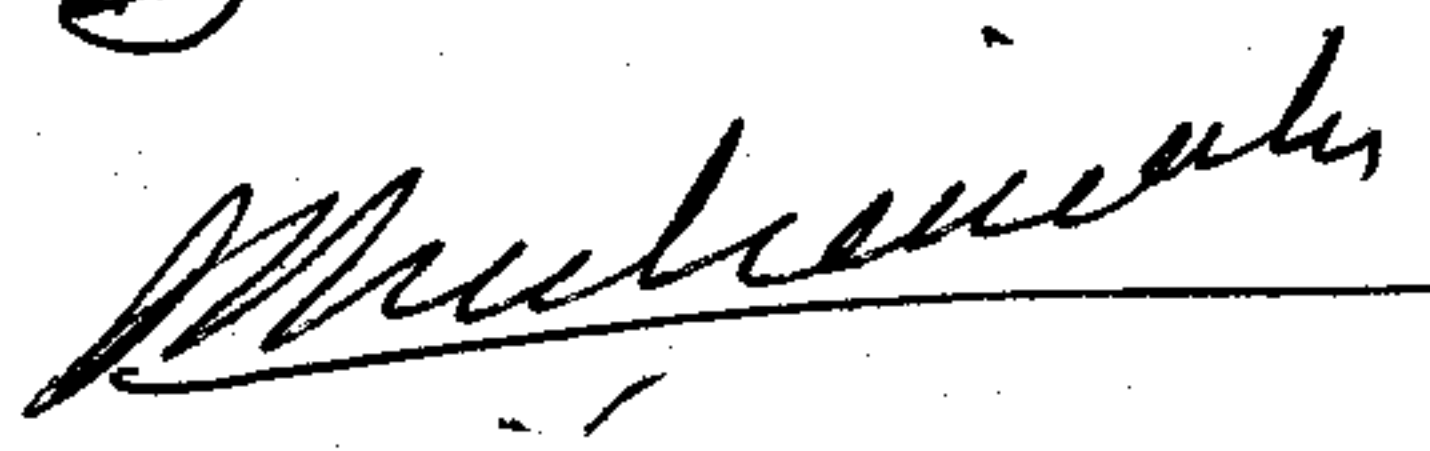
IA 47 of 2018 with C.P. No. 15/98/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Loganmoy Limited Matheson Trust Co. (BVI) Ltd
V/s.
Safeco Hygiene Films Pvt Ltd. & Anr.

Section of the Companies Act: Section 98 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV.	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		
3.	DHRUVIL MERCHANT FOR	ADV.	PETITIONER	
	PRATIKY. JASANI	(ADV.)	PETITIONER	
4.	PAVAN S. GODIAWALA	ORDER	RESPONDENT	

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah with Learned Advocate Mr. Dhruvil Merchant with Learned Advocate Mr. Pratik Jasani present for Petitioner. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishan Shah present for Respondents.

Reply filed in IA 47/2018.

Petitioner not filed rejoinder in main petition.

Petitioner shall file rejoinder within one week serving a copy in advance to other side.

List the matter on 08.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of February, 2018.